

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

Writ Petition (C) No.527/1998

ACTION COMMITTEE FOR THE IMPLEMENTATION
OF SRI KRISHNA REPORT & ORS.

Petitioner(s)

VERSUS

U.O.I. & ORS.

Respondent(s)

WITH

W.P.(C) No. 542/1998

W.P.(C) No. 40/1999

W.P.(C) No. 164/1999

O R D E R

On the query from the Court learned counsel for the petitioner(s) cannot seriously dispute that lis really did not survive for consideration with the passage of time.

The proceedings are accordingly dismissed as having become infructuous.

.....J.
(SANJAY KISHAN KAUL)

.....J.
(ABHAY S. OKA)

.....J.
(VIKRAM NATH)

NEW DELHI
30th August, 2022

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (C) No.527/1998

ACTION COMMITTEE FOR THE IMPLEMENTATION
OF SRI KRISHNA REPORT & ORS.

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VERSUS

U.O.I. & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH

W.P.(C) No. 542/1998 (PIL-W)

W.P.(C) No. 40/1999 (PIL-W)

W.P.(C) No. 164/1999 (PIL-W)

W.P.(C) No. 182/2001 (PIL-W)

Date : 30-08-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Dr. Nafis A. Siddiqui, AOR

Mr. Ejaz Maqbool, AOR
Mr. Saif Zia, Adv.

Mr. Colin Gonsalves, Sr. Adv.
Mr. Sadiq Noor, Adv.
Ms. Jyoti Mendiratta, AOR

Ms. Binu Tamta, AOR

For Respondent(s) Mr. Shivaji M. Jadhav, AOR
Mr. Brij Kishore Shah, Adv.
Mr. Adarsh Kumar Pandey, Adv.
Ms. Shivani Rautela, Adv.
Ms. Apurva, Adv.

Mr. P. Parmeswaran, AOR

Ms. Binu Tamta, AOR

Mr. B. Krishna Prasad, AOR

Mr. V. N. Raghupathy, AOR

Mr. Rahul Chitnis, Adv.

Mr. Sachin Patil, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Geo Joseph, Adv.

Ms. Shwetal Shepal, Adv,

Mr. Durgesh Gupta, Adv.

Mr. Sanjay Jain, ASG

Ms. Swarupama Chaturvedi, Adv.

Ms. Nachiketa Joshi, Adv.

Mr. T. S. Sabarish, Adv.

Mr. Padmesh Mishra, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

W. P.(C) No.527/1998, W.P.(C) No. 542/1998, W.P.(C) No. 40/1999
& W.P.(C) No.164/1999

The writ petitions are dismissed as having become infructuous in terms of the signed order.

Pending applications stand disposed of.

W.P.(C) No. 182/2001

We have heard learned counsel for parties.

In order to deal with all the aspects raised by learned counsel for the petitioner, more specifically the aspect of compensation, we require a better explanation of exhibit-B at page 26 of the affidavit filed by the State of Maharashtra dated 13.3.2020. We would require information as under:-

- (i) Whether the figure of 168 persons who are stated to be missing form a part of the 900 number of victims identified;
- (ii) Whether any compensation has been paid to the legal heirs of the persons who have been found missing;
- (iii) What is the reference to the compensation paid to heirs of victims;
- (iv) Whether any compensation has been paid for loss of property;
- (v) When was these compensations paid i.e. the time lag between the date of the incident and the compensation being made.

An affidavit be filed in terms aforesaid within two weeks.

Arguments concluded.

Judgment reserved.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER

(signed order is placed on the file in r/o of W. P.(C) No.527/1998, W.P.(C) No. 542/1998, W.P.(C) No. 40/1999 & W.P.(C) No.164/1999)